1	2	3	4	5
19.	Visakhapatnam	944	36	908
20.	Vizianagaram	924	270	654
21.	Warangal	989	225	764
22.	West Godavari	866	579	287
	TOTAL:	21389	6872	14517

Revised Information Technology Act

†600.SHRI PRABHAT JHA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the provisions made under the revised Information Technology Act passed by the Indian Parliament following terrorists attack on Mumbai;
- (b) whether Government are in agreement with the fact that people may be deprived of their privacy and freedom on the internet under the provisions of this Act;
 - (c) Government's position in this regard; and
- (d) the kind of a guarantee Government proposes to give to people with regard to their privacy and freedom on the internet?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) The Information Technology (Amendment) Act, 2008 inter-alia include provisions for addressing protection of critical information infrastructure; privacy of information held in computer systems and networks, breach of confidentiality and privacy, audit of electronic records, enabling public-private partnership in the area of e-Governance, conclusion of contract through electronic means, dishonestly stolen computers or communication device, spam, identity theft, cheating by personation, violation of privacy, cyber terrorism and child pornography. The provisions also empower Government to prescribe guidelines for making service providers and intermediaries accountable and responsible towards consumers/subscribers.

- (b) and (c) No, Sir. The focus of amendments in the Information Technology Act is to strengthen security and privacy of data.
- (d) The Information Technology Act, 2000 alongwith the amendment proposed through the Information Technology (Amendment) Act, 2008 provides for privacy of information held in the computer systems and networks. Section 43, 43A, Section 72 and Section 72A of the Act address the issue of breach of confidentiality and privacy. Section 43A fixes the responsibility on the body corporate and companies to adequately protect the sensitive data or information which they own, possess, control or operate. Section 72 provides penalty for breach of confidentiality and privacy. Section 72A provides for breach of lawful contract which will prevent any intermediary and service

[†] Original notice of the question was received in Hindi.

provider, who has secured any material or information from a user, from passing it on to other persons, without the consent of user.

Issuance of SIM without verification

601. SHRI PRAKASH JAVADEKAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that mobile phone companies sell thousands of pre-activated SIMs and post paid connections without proper verification;
 - (b) if so, the details thereof; and
- (c) whether Government has taken measures to ensure that no company activates the SIM without thorough verification?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) to (c) During Sample Subscribers Verification audit, it was detected that some pre-paid and post paid mobile SIM Cards were issued by Mobile Service Providers without proper verification. Government has directed that no company shall activate the mobile telephone connection without prescribed verification. A penalty of Rs. 1000/- was prescribed for each unverified detected subscriber. A penalty of Rs. 3180.43 Lakhs was levied for 3,18,043 such cases for period upto September, 2008.

Restoration in the Capital by ASI

602. SHRIMATI HEMA MALINI: Will the PRIME MINISTER be pleased to state:

- (a) how far it is a fact that due to improper restoration method by Archaeological Survey of India (ASI) most prominent monuments in the capital including 'Khirki Masjid' and 'Safdarjung Tomb' are slowly turning pink;
 - (b) if so, weather Government is taking any steps to restore original colour;
- (c) if so, the details thereof and by when the original colours of monuments are expected to be restored:
 - (d) whether necessary funds are available; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) No, Sir. Every care is taken for proper conservation of protected monuments by the Archaeological Survey of India.

- (b) and (c) Do not arise.
- (d) Yes, Sir. The details of expenditure incurred for Khirki Masjid and Safdarjung Tomb for last three years and allocation for the current financial year are as under: